

tain orders to curb his activities? I would also like to know whether it is not a fact that the fraud regarding the air ticket was committed by Dr. Agarwal in such a manner that his own P.S. was being penalised for no fault of his? Dr. Agarwal had asked him to buy the ticket and when he got a car lift from somebody else, he went off in a car and he said that Chandan who was his PA had not been asked to purchase it. It was a lie. Later on he was forced to pay. Then there were also complaints that he had drawn TA and DA Bills for visits to Bombay which were unauthorised. So I would like to know why such a man is still tolerated as a Director?

DR. S. CHANDRASEKHAR: I am afraid I do not have the details of dismissals to compare it with the position earlier before he took over. He has been there for 18 months and I can find out many dismissals were made by the previous administration.

MR. CHAIRMAN: You have an enquiry.

DR. S. CHANDRASEKHAR: As for the Institute of Economic Growth I cannot give details because I have no information but if Dr. Agarwal was a member of that Institute before and if what the hon. Member says is true...

MR. CHAIRMAN: Kindly find out.

SHRI K. CHANDRASEKHARAN: I have a copy of the allegations made against him. It is a very educative reading against an officer...

MR. CHAIRMAN: You may hand it over to the Minister and he will go into it.

SHRI K. CHANDRASEKHARAN: There are very serious charges of allegations of corruption also. I would like to know from the Minister whether any preliminary investigation has been made and if these charges of corruption are *prima facie* correct, why is the officer kept still in service and why is he not suspended? Secondly, he has been selected only 18 months

back. The entire method of selection for these posts appears to be wrong and we are selecting wrong officers for very responsible posts. I would like to know whether a review would be made regarding the method of selecting for these top posts?

DR. S. CHANDRASEKHAR: I can only repeat what I said because I do not have the proceedings of the Selection Committee which made the appointment and we are in correspondence. If we are convinced that any malpractice has been indulged in—I can only say for the present that they are alleged malpractices as we do not know whether these exist or not—then we shall certainly take the necessary action. I do not think the question of suspension will arise because I have my anticipation that these allegations may not be true but if they are, we will take action.

MR. CHAIRMAN: You send the report, whatever it may be, to me and I shall see whether it is to be placed on the Table.

SHRI M. V. BHADRAM: The Minister has admitted that serious complaints have been made against this particular gentleman and he also admitted that the Chairman is investigating the whole thing. After this investigation is over, will the Minister lay a copy of the report on the Table?

MR. CHAIRMAN: I have already said it that I have given the suggestion.

WRITTEN ANSWERS TO QUESTIONS

WATER SHORTAGE IN DELHI

*672. **SHRI BABUBHAI M. CHINAI:** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the names of the areas which suffered water shortage in Delhi during the current summer season; and

(b) what steps have been taken to alleviate the shortage?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA): (a) and (b) A Statement containing the required information is laid on the Table of the Sabha.

STATEMENT

(a) The Water Supply & Sewage Disposal Undertaking has informed that there has been no shortage of water during the current summer in most of the areas of Delhi and the water supply position has been better than the previous summer. However, there were complaints of low pressure and/or shortage of water supply in the following areas:—

<i>South Delhi</i>	. . .	1. Hauz Khars. 2. Parts of R. K. Puram.
<i>Old Delhi</i>	. . .	3. Parts of Model Town & Shakti Nagar. 4. Roshan Pura and Maliwara.
<i>West Delhi</i>	. . .	5. Parts of New Moti Nagar. 6. Karam Pura. 7. Anand Parbhat (Bapa Nagar). 8. Parts of Kirti Nagar.

(b) For improving water supply, new mains are being laid for City area, West Delhi area, Shakti Nagar and Kamla Nagar areas. Booster pumps and overhead tanks are also being installed for Bapa Nagar, Rajinder Nagar and old city areas.

The entire distribution system of South Delhi Area has been taken into account in the future planning of the Kailash Reservoir Scheme being executed at a cost of Rs. 1.33 crores.

TERMS AND CONDITIONS FOR PRICE AGREEMENT CONTRACT

*676. SHRI R. P. KHAITAN: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) what are the terms and conditions for Price Agreement contract;

(b) whether it is a fact that in many cases even after accepting contracts, the orders are not placed; and

(c) if so, what are the reasons therefor?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) Price agreement is an agreement between the Government and a firm to the effect that as and when required by the Government a firm shall supply the particular store at the price provided in the agreement subject to the maximum supply being restricted to the quantity provided in the agreement. As and when an order is placed against such an agreement, the General Conditions of Contract Form DGS&D 68-Revised, would apply. The Government does not guarantee to draw any minimum quantity against the Price Agreements.

(b) and (c) Yes, Sir. Orders are not placed against such price agreement when the stores required are available from elsewhere at cheaper rates.

WORK ON THE DEVELOPMENT OF SHANTI VANA, VIJAYA GHAT AND RAJ GHAT

*677. SHRI JAGAT NARAIN: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply to Unstarred Question No. 91 given in the Rajya Sabha on 23rd July, 1968 and state:

(a) whether it is a fact that the work on the development of Shanti Vana, Vijaya Ghat and Rajghat in Delhi is behind schedule; and

(b) if so, the reasons therefor and the steps taken by Government to keep these Samadhis of National leaders in decent condition?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) and (b) Work on the development of Shanti Vana is proceeding according to schedule. Work at Vijay Ghat has been slightly delayed due to delay in the arrival of granite stones required for the facing work. Most of the work pertaining to Phase II of Rajghat has been completed but a portion of the work has been delayed due to site being not available owing to encroachments, etc. Steps are being taken to remove the squatters.